

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Transfer Original Petition (AT) (MRTP) No. 02 of 2017**  
**(Old Compensation Application No. 51 of 2000)**

**IN THE MATTER OF:**

**Macedon Indo Austrian Ventures Pvt. Ltd. ....Appellant**

**Vs.**

**New Standard Engineering Co. Ltd. ....Respondent**

**Present:**

**For Appellant: Mr. Aditya Narain, Mr. Arnav Narain and Mr. Mishra  
Raj Shekhar, Advocates**

**For Respondent: Mr. Rajshekhar Rao and Lti Agarwal, Advocates**

**O R D E R**  
**(Virtual Mode)**

**23.06.2021:** Learned Counsel for the Appellant submits that unfortunately the Managing Director/Promoter of the Appellant Company has passed away, therefore, he seeks adjournment to get instructions from the authorized person of the Company.

In such a situation, the matter is adjourned.

With the convenience of the parties, the matter is fixed as part heard for 'hearing' on **03<sup>rd</sup> August, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[KanthiNarahari]**  
**Member (Technical)**

sa/nn